

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI**

**ORDER**

In pursuance of High Court of Delhi, New Delhi Order No.25/DHC/Gaz./G-7/VI.E.2(a)/2023 dated 24.05.2023, the cases mentioned in column No.3, presently pending in the Courts mentioned in column No.2 are hereby withdrawn and assigned to the Courts mentioned in Column No.4, for disposal in accordance with law, with immediate effect :-

S.No	Name of Transferor Court	Details of cases as per list attached	Name of the Transferee Court
(1)	(2)	(3)	(4)
1	Abolished Court MM (NI Act)-02	<b>Less than 5 years old cases</b> Sl. No.510 to 542, 575 to 600, 630 to 703, 1378 to 1522, 1680 to 1691 = 290 Cases	Ms. Mansi Malik, MM (NI Act)-01  <b>Total = 290 cases</b>
2		<b>More than 10 Years old cases</b> Sl. No.1 & 2 = 02 cases  <b>More than 5 to 10 years old cases</b> Sl. No.8 to 20, 51 to 83, 151 to 157, 173 to 212, 281 to 395 = 208 cases  <b>Less than 5 years old cases</b> Sl. No.543 to 574, 601 to 629, 704 to 1377, 1523 to 1679 = 892 Cases	Dr. Ompal Shokeen, MM (NI Act)-03  <b>Total = 1102 Cases</b>
3		<b>More than 5 to 10 years old cases</b> Sl. No.21 to 34, 84 to 116, 158 to 166, 213 to 266, 396 to 507 = 222 cases  <b>Less than 5 years old cases</b> Sl. No.508 & 509 = 02 cases	Sh. Bhavaya Karhail, MM (NI Act)-02  <b>Total 224 Cases</b>
4		<b>More than 10 Years old cases</b> Sl. No.3 to 7 = 05 cases  <b>More than 5 to 10 years old cases</b> Sl. No.35 to 50, 117 to 150, 167 to 172, 267 to 280 = 70 cases	Sh. Karanbir Singh, MM (NI Act)-04  <b>Total = 75 cases</b>

**Important Note :-**

1. The transferor Court shall send the case files/ records/proceedings **immediately** to the transferee Court a day in advance and shall ensure that the list of transferred cases is displayed outside the Court room with the instructions to the parties to appear before the transferee Court on the date fixed.
2. If there is any case connected with the above said cases, the same shall also be sent to the transferee Court alongwith the main case(s).
3. Ms. Mansi Malik, MM (NI Act)-01, (West) shall function as successor Court of the abolished Court of Sh. Mayank Goel, MM (NI Act)-02 (West). All the Registers and Records pertaining to the abolished court are hereby transferred to the Court of Ms. Mansi Malik, MM (NI Act)-01, (West) for disposal of miscellaneous applications arising out of them, if any.

*Vinod Kumar*

**(VINOD KUMAR)  
PRINCIPAL DISTRICT & SESSIONS JUDGE  
(WEST DISTRICT)**

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662/13555-13570

No. \_\_\_\_\_/Cases Transfer/Gaz./PDJ West/2023 Dated, Delhi the 25.12.23

Copy forwarded to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Delhi.
3. The Judicial Officers Concerned.
4. The O/o CMM, West District, Tis Hazari Courts, Delhi.
5. The Branch Incharge, R&I Branch, West District to display the same on the display boards at conspicuous place of West District, Tis Hazari Courts, Delhi.
6. The Branch Incharge, Facilitation Center, Tis Hazari Courts, Delhi.
7. The Branch Incharge, Filing Section, West District, Tis Hazari Courts, Delhi.
8. The Reader to the undersigned.
9. The PS to the undersigned.
10. For uploading on LAYERS.
11. For uploading on centralized website through LAYERS.
12. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.



PRINCIPAL DISTRICT & SESSIONS JUDGE  
(WEST DISTRICT)

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